

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT NO.II
KOLKATA**

**C.P.(CAA) No. 122/(KB)/2023
Connected with
C.A.(CAA) No. 94 /(KB)/2023**

A Petition under Section 230(6) read with Section 232(3)

IN THE MATTER OF:

A Scheme of Amalgamation (Final Motion):

**GLADIOLUS MERCANTILE PRIVATE LIMITED (Formerly Known as
PACIFIC COMMOTRADE PRIVATE LIMITED) vide CIN-
U51900JH2008PTC009717 a Company incorporated under the
provisions of the Companies Act, 1956, having its registered office at
Flate-A-502, Satya Enclave, Upper Bazar, Ranchi-834006, Jharkhand,
India.**

... Petitioner Company No. 1/ Transferrer Company. 1

And

**DEPOSE VINTRADE PRIVATE LIMITED, vide CIN-
U52190WB2011PTC165271 a Company incorporated under the
provisions of the Companies Act, 1956, having its registered office at
33a, Jawaharlal Nehru Road, 17th. Floor, Chatterjee International
Centre, Flat-8, Kolkata-700071, West Bengal**

... Petitioner Company No. 2/ Transferor Company No. 2

And

**GLADIOLUS STOCK MANAGEMENT PRIVATE LIMITED vide CIN:
U51909JH2009PTC009695 a Company incorporated under the**

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**provisions of the Companies Act, 1956, having its registered office at
Flate-A-502, Satya Enclave, Upper Bazar, Ranchi-834006, Jharkhand,
India.**

... Petitioner Company No. 3/ Transferor Company No. 3

And

**NEXTGEN VINCOM PRIVATE LIMITED, vide CIN:
U51909WB2008PTC130143 a Company incorporated under the
provisions of the Companies Act, 1956, having its registered office
at 33a, Jawaharlal Nehru Road, 17th. Floor, Chatterjee International
Centre, Flat-8, Kolkata-700071, West Bengal.**

... Petitioner Company No. 4/ Transferor Company No. 4

And

**SANGINI SUPPLIERS PRIVATE LIMITED, vide CIN:
U52190WB2011PTC165280 a Company incorporated under the
provisions of the Companies Act, 1956, having its registered office at
33a, Jawaharlal Nehru Road, 17th. Floor, Chatterjee International
Centre, Flat-8, Kolkata-700071, West Bengal.**

... Petitioner Company No. 5/ Transferor Company No. 5

And

**VAISHNODEVI VINIMAY PRIVATE LIMITED, vide CIN:
U51109WB2008PTC129159 a Company incorporated under the
provisions of the Companies Act, 1956, having its registered office at
33a, Jawaharlal Nehru Road, 17th. Floor, Chatterjee International
Centre, Flat-8, Kolkata-700071, West Bengal.**

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..... Petitioner Company No. 6/ Transferor Company No.6

And

**DESERVE DEALTRADE PRIVATE LIMITED, vide CIN:
U52190WB2011PTC165270 a Company incorporated under the
provisions of the Companies Act, 1956, having its registered office at
33a, Jawaharlal Nehru Road, 17th. Floor, Chatterjee International
Centre, Flat-8, Kolkata-700071, West Bengal .**

..... Petitioner Company No. 7/ Transferee Company

And

- 1. Gladiolus Mercantile Private Limited**
- 2. Depose Vintrade Private Limited**
- 3. Gladiolus Stock Management Private Limited**
- 4. Nextgen Vincom Private Limited**
- 5. Sangini Suppliers Private Limited**
- 6. Vaishnodevi Vinimay Private Limited**
- 7. Deserve Dealtrade Private Limited**

... Petitioners

Date of pronouncing the order: 22nd July,2024

CORAM:

**SMT. BIDISHA BANERJEE, MEMBER (JUDICIAL)
SHRI. D.ARVIND, MEMBER (TECHNICAL)**

APPEARANCE:

**Mr. Rantu Kr. Das, PCS] for the Petitioner
Ms. Meenakshi Mannot, Adv**

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Mr. Channakeshava, JD from the office of RD (ER), Kolkata

Authorised Representative on Record for the Petitioner(s):

Mr. Rantu Kumar Das, Practicing Company Secretary

ORDER

Per: Bidisha Banerjee, Hon'ble Member (Judicial)

1. The Court congregated through hybrid mode.

2. The instant petition has been filed under Section 230(6) read with Section 232(3) of the Companies Act, 2013 (“**Act**”) for sanction of the Scheme of Amalgamation of Gladiolus Mercantile Private Limited, being the Petitioner No. 1 abovenamed (“Transferor Company No. 1”) and Depose Vintrade Private Limited; being the Petitioner No. 2 abovenamed (“Transferor Company No. 2”), Gladiolus Stock Management Private Limited; being the Petitioner No. 3 abovenamed (“Transferor Company No. 3”); Nextgen Vincom Private Limited; being the Petitioner No. 4 abovenamed (“Transferor Company No. 4”); Sangini Suppliers Private Limited; being the Petitioner No. 5 abovenamed (“Transferor Company No. 5”) and Vaishnodevi Vinimay Private Limited; being the Petitioner No.6 abovenamed (“Transferor Company No. 6”) with **Deserve Dealtrade Private Limited**, being the Petitioner No. 7 abovenamed (“Transferee Company”) whereby and whereunder the Transferor Companies are proposed to be amalgamated with the Transferee Company from the **Appointed Date 01.04.2022** in the manner and on the terms and

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conditions stated in the said Scheme of Amalgamation ("**Scheme**") and the same is marked as "**A-1**" from **Page No. 55 to 99 of the Petition.**

3. The Petition has now come up for final hearing. Counsel for the Applicants submits as follows: -

- (a) The Scheme was approved unanimously by the respective Board of Directors of the Petitioner No.1; Petitioner No-2 ; Petitioner No-3; Petitioner No-4; Petitioner No-5; Petitioner No-6 and Petitioner No-7 at their meetings held on **30.11.2022** respectively and the same is marked as "**A-11**" from **Page No. 491 to 497 of the Petition.**
- (b) The circumstances which justify and/or have necessitated the Scheme and the benefits of the same are, inter alia, as follows: -
 - i) The proposed amalgamation of the Transferor Company-1; and the Transferor Company- 2; Petitioner No-3; Petitioner No-4; Petitioner No-5; Petitioner No-6 with the Transferee Company in accordance with this Scheme would enable the companies to realize benefits of greater synergies between their businesses and availing of the financial resources as well as the managerial, technical and other resources of each other in the interest of maximizing shareholders' and stakeholders' value.
 - ii) The proposed amalgamation will also help the companies in achieving integration and consolidation of the business, resulting in greater financial strength and flexibility for the amalgamated entity, which would result in maximizing overall shareholder's and stakeholder's value.

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- iii)** For the purpose of better, efficient and economical management, control and running of the business of the undertaking concerned and/or administrative convenience and to obtain advantages of economies of scale the present scheme is proposed to amalgamate the Transferor Company 1 to Transferor Company 6 with the Transferee Company.
- iv)** The amalgamated entity shall be able to act better to coordinate the group activities.
- v)** The said scheme will enable the said Companies to pool their resources to their advantages also more over the said scheme has been proposed inter alia, to consolidate the group structure and provide business efficiency to continue their management and marketing strength, to streamline administration, to build a wider capital and financial base and to promote and secure the overall growth and economics of all the Companies concerned.
- vi)** The scheme would ensure higher retained earning leading to enhanced intrinsic value of shareholding to the investors and will contribute in furthering and fulfilling the objects of the companies concerned and, in the growth, and development of their business.
- vii)** The proposed amalgamation resulting from the scheme will integrate all the activities leading increased opportunities in all areas of business and the transferee company will have strong fundamentals which will enhance its credit rating and resource raising ability in the financial markets.

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- viii)** The business of the said companies can be conveniently and advantageously combined together and in general the business of both the companies concerned will be carried on more economically and profitably if the scheme is implemented.
 - ix)** The said amalgamation will enable the companies concerned to diversify and expand their activities without restricting their existing activities.
 - x)** The business of the said Companies can be conveniently and advantageously combined together and in general the business of all the Companies concerned will be more economical and profitable if the Scheme is implemented.
 - xi)** The said Scheme will contribute to furthering and fulfilling the objects of all the Companies concerned and, in the growth, and development of their business.
 - xii)** The said Scheme will consolidate and stabilize the business of the said Companies and the resulting amalgamated Company will be able to participate more vigorously and profitably in a competitive market.
 - xiii)** The Scheme will have beneficial result for all the Petitioner Companies concerned, their shareholders, employees and all concerned.
- (c) The Statutory Auditors of the Petitioner Nos.1; 2; 3; 4; 5; 6 and 7 have by their certificates dated **13.02.2023; 15.02.2023;**

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13.02.2023; 15.02.2023; 15.02.2023; 15.02.2023 and 13.02.2023 respectively confirmed that the accounting treatment in the Scheme is in conformity with the accounting standards prescribed under Section 133 of the Companies Act, 2013 and the same is marked as **“A-20” from Page No. 512 to 518 of the Petition.**

- (d) No proceedings are pending under Sections 210 to 227 of the Companies Act, 2013 against the Petitioner(s).
- (e) The exchange ratio of shares in consideration of the Amalgamation has been fixed on a fair and reasonable basis and on the basis of the Report thereon of **Ms. Khusbu Agrawal, Company Secretary in Practice, IBBI Valuer**, have also confirmed that the said ratio is fair and proper by their fairness opinion thereon and the same is marked as **“A-16” from Page No. 311 to 339 of the Petition.**
- (f) The shares of the Petitioner No.1; Petitioner No.2 and Petitioner No.3 are not listed with any stock exchange.
- (g) By an order dated **12/06/2023** in Company Application **(CAA) No. 94/(KB)/2023**, this Tribunal made the following directions with regard to meetings of shareholders and creditors under Section 230(1) read with Section 232(1) of the Act. and the same is marked as **“A-21” from Page No. 512 to 518 of the Petition.**
 - (a) **Meetings of Equity Shareholders dispensed:** Meetings of the Equity Shareholders of the **Petitioner No.1; Petitioner No-2; Petitioner No-3; Petitioner No-4; Petitioner No-5; Petitioner No-6 and Petitioner No-7**, for considering the Scheme were dispensed with in view of all such shareholders having respectively given their consent to the Scheme by way of affidavits.

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- (b) **Meeting of Creditors dispensed**: Meeting of the Unsecured Creditors of **Petitioner No.1; Petitioner No-2; Petitioner No-3; Petitioner No-4; Petitioner No-5; Petitioner No-6** and **Petitioner No-7**, considering the Scheme were dispensed with in view of all such creditors having respectively given their consent to the Scheme by way of affidavits.
- (h) Consequently, the Petitioner(s) presented the instant petition for sanction of the Scheme. By an Order dated **12.06.2023** the instant petition was admitted by this Tribunal and fixed for hearing on **10.05.2023** upon issuance of notices to the Statutory / Sectoral Authorities and advertisement of date of hearing. In compliance with the said order dated **12.06.2023**, the Petitioner(s) have duly served Notice of Petition to the Regulatory Authorities under Section 230(5) of Companies Act.,2013 in Form-CAA-3, to the Regional Director, Eastern Region; to the Registrar of Companies, West Bengal delivered by person on 08.09.2023 and same has been emailed to them on 08.09.2023; Registrar of Companies, Jharkhand, Ranchi delivered by speed post on 13.09.2023 and same delivered by email on 16.09.2023 and to the Official Liquidator, Calcutta High Court delivered by person on 12.09.2023 and same delivered by email dated 12.09.2023 and to the Income Tax Department of the Office having jurisdiction over the respective Petitioners Companies delivered by Speed post on **08.09.2023** and same delivered by email date 08.09.2023. The Petitioner(s) have also published such advertisements once each in the **'The Statesman'** in English language and **'Dainik Statesman'** in Bengali language in their respective issues on **Tuesday 12th. September'2023**.The another newspaper Publication has been published on **Tuesday 12th. September'2023** in **"Times of India" Ranchi** and **"Sanmarg"**

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Ranchi in Hindi language. An affidavit of compliance in this regard has also been filed **Original Copy** of affidavit of compliance submitted to the office of NCLT, Kolkata Bench by hand delivery on **13.10.2023.**

- (i) All statutory formalities requisite for obtaining sanction of the Scheme have been duly complied with by the Petitioners. The Scheme has been made bona fide and is in the interest of all concerned.
3. Pursuant to the said advertisements and notices the Regional Director, Ministry of Corporate Affairs, Kolkata (“**RD**”) and Official Liquidator, Calcutta High Court have filed their representations before this Tribunal.
4. The Official Liquidator has filed his report **dated 27.09.2023** and concluded as under: - *“That in view of the submissions made above the Hon’ble National Company Law Tribunal may like to pass such order/orders as may deem fit and proper in the facts and circumstance of the case.”*
5. The RD has filed his reply affidavit **dated 10.11.2023** (“**RD affidavit**”) and the observations of the RD and responses of the Petitioner(s) are summarized as under: -

(i) The contents of **Paragraph No- 2 (b)** of the said Affidavit are matters of record and Ld. Regional Director, Eastern Region stated that no complaint and / or representation regarding the proposed Scheme of Amalgamation has been received against Petitioners Company and also stated that Financial Statements and Annual Return for the financial year 31.03.2022 has been complied and updated further

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Sangini Suppliers Private Limited, the Transferor Company No.-5 did not file the Consolidated Financial Statement for the year 31.03.2023.

Reply of Paragraphs 2(b) :It is stated that, the Transferor Company Sangini Suppliers Private Limited, have filed the Consolidated Financial Statement (Form-AOC-4 CFS) of the F.Y. 31/03/2023 on 02.12.2023 vide SRN-F86443702 and same has been attached in **Annexure-I.**

It has also stated that the Petitioner Companies namely M/s. Depose Vintrade Private Limited (Form-MGT-7 vide SRN-F82522517 dated-22.11.2023); M/s. Nextgen Vincom Private Limited(Form-MGT-7 vide SRN-F85073047 dated-28.11.2023); Sangini Suppliers Private Limited (Form-MGT-7 vide SRN-F82967654 dated-23.11.2023); Vaishnodevi Vinimay Private Limited (Form-MGT-7 vide SRN-F85095511 dated-28.11.2023); Gladius Mercantile Private Limited (Form-MGT-7 vide SRN-F82548496 dated-22.11.2023); Gladius Stock Management Private Limited (Form-MGT-7 vide SRN-F82568650 dated-22.11.2023) and M/s. Deserve Dealtrade Private Limited (Form-MGT-7 vide SRN-F82531210 dated-22.11.2023) has been filed Annual Return of F.Y.-2022-23 and same has been attached in **Annexure-II.**

- (ii)** With reference to the observation made by Regional Director vide **Paragraph No- 2(c)** of the affidavit stated that , the Transferor Company, Vaishnodevi Vinimay Private Limited is not a small Company. But no Cash Flow Statement has been attached with the Financial Statement for the year ended 31/03/2023 and the similar violation was also noticed in the financial statement for the year ended 31/03/2022.

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Reply of Paragraphs 2(c) :It is stated that, the Transferor Company Vaishnodevi Vinimay Private Limited, have Cash Flow Statement and same has been the annexed in the Balance Sheet of the F.Y.- 31/03/2023 and same has been attached and filed in the Form-AOC-4 of the F.Y. 31/03/2023 on 05.12.2023 vide SRN- F86768843 and same has been attached in **Annexure-III**.

- (iii)** With reference to the observation made by Regional Director vide **Paragraph No. 2 (d)** of the affidavit stated that , the Transferor Company, Nextgen Vincom Private Limited is not a small Company as they holding more than 98.52% of Vaishnodevi Vinimay Private Limited. But no Cash Flow Statement has been attached with the Financial Statement for the year ended 31/03/2023 and the similar violation was also noticed in the financial statement for the year ended 31/03/2022.

Reply of Paragraphs 2(d) :It is stated that, the Transferor Company Nextgen Vincom Private Limited, have Cash Flow Statement and same has been annexed in the Balance Sheet of the F.Y.- 31/03/2023 and filed in the Form-AOC-4 of the F.Y. 31/03/2023 on 02.12.2023 vide SRN- F86466380 and same has been attached in **Annexure-IV**.

- (iv)** With reference to the observation made by Regional Director vide **Paragraph No-2 (e)** of the affidavit regarding the Petitioner Companies should be directed to provide list details of Assets, if any, to be transferred from the Transferor Company to the Transferee Company upon sanctioning of the proposed Scheme, Transferee Company has given details Schedule of Assets after sanction the Scheme, so it is the matter of record that and does not require any explanation.

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(v) With reference to the observation made by Regional Director vide **Paragraph No-2 (f)** of the affidavit that the Petitioner company should undertake to comply with the provisions of section 232(3)(i) of the Companies Act, 2013 through appropriate affirmation.

Reply of Paragraphs 2(f) : It is stated that, the Petitioner Companies undertaking and affirm that to comply with the provisions of Section 232(3) (i) of the Companies Act. 2013 and does not require any further explanation.

(vi) With reference to the observation made by Regional Director vide **Paragraph No-2 (g)** of the affidavit regarding payment of applicable stamp duty on the transfer of the immovable properties from the Transferor Company to be paid by the transferee Company, it is matter of record and does not require any explanation.

(vii) With reference to the observation made by Regional Director vide **Paragraph No. 2 (h)** of the affidavit regarding the Scheme enclosed to the Company Application and Company Petition are one and same and there is no discrepancy of no change is made, it is affirmed that Scheme enclosed in the Company Application and Company Petition are same and no discrepancy of no change is made and it is matter of record and does not require any explanation.

(viii) With reference to the observation made by Regional Director vides **Paragraph No. 2 (i)** of the affidavit regarding copy of the Scheme was forwarded to Income Tax department on 06/07/2023 by Petitioners Company as and when directed by Hon'ble NCLT, Kolkata Bench and same has been submitted through affidavit of service to the NCLT, Kolkata Bench, it is matter of record and giving

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explanation following observation from Income Tax Department as below;

A) Mr. AVISEK BARUA, WARD 6(1), KOLKATA Income Tax Officer sent queries letter in the name of M/s. Nextgen Vincom Private Limited vide Letter No- ITBA/COM/F/17/2023-24/1056754520(1) date 04.10.2023 regarding some information and documents related with the said merger/demerger, accordingly said Company reply the queries and sent the same to Income Tax Office in email dated 08.12.2023 and by Speed Post dated 12.12.2023 and same has been attached in **Annexure-V.**

7. By Order dated 22.02.2024, Hon'ble NCLT, Kolkata Bench-II directed to compliance of filing of Cash Flow Statement/Financial Statement for the year ended **31.03.2022** is required with respect to **Nextgen Vincom Private Limited** and **Vaishnodevi Vinimay Private Limited.** The Applicants herein giving para wise reply as follows:

- (i) Pursuant to the direction of Hon'ble NCLT, Kolkata Bench on 22.02.2024, the Petitioner Companies named **Nextgen Vincom Private Limited** and **Vaishnodevi Vinimay Private Limited** submitted an application for cancelling the e_Form-AOC-4 of F.Y.-2021-22 to the Registrar of Companies, West Bengal on 19.03.2024 for filing fresh e_Form-AOC-4 with attaching the Cash Flow Statement along with Financial Statement of F.Y.-2021-22.
- (ii) I hereby supplemented out submission that after our repeated follow up, ROC,WB only cancelled the existing Form-AOC 4 of Vaishnodevi Vinimay Private Limited and after that we filed the e_Form-AOC-4 vide SRN- F94833027 dated - 26/04/2024 with

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Financial Statement along and Cash Flow Statement of F.Y.-2021-22 of Vaishnodevi Vinimay Private Limited.

8. Heard submissions made by the Ld. Counsel appearing for the Petitioner and Mr. Channakeshava, JD-RD, ER appearing for the office of the Regional Director, Eastern Region, Kolkata. He submits that the office of the RD has no objection, if this scheme is sanctioned. Upon perusing the records and documents in the instant proceedings and considering the submissions, we allow the petition and make the following Orders:

- (i)** The Scheme of Arrangement mentioned in paragraph 1 of this petition, being **Annexure- "A-1"** hereto, be and is hereby sanctioned by this Tribunal to be binding with effect from the **01.04.2022** ("Appointed Date") on Gladiolus Mercantile Private Limited ("Transferor Company No. 1"); Depose Vintrade Private Limited ("Transferor Company No. 2"), Gladiolus Stock Management Private Limited ("Transferor Company No. 3"); Nextgen Vincom Private Limited ("Transferor Company No. 4"); Sangini Suppliers Private Limited ("Transferor Company No. 5"); Vaishnodevi Vinimay Private Limited ("Transferor Company No. 6") and **Deserve Dealtrade Private Limited ("Transferee Company")** and their respective shareholders and creditors and all concerned;
- (ii)** All the property, rights and powers of Gladiolus Mercantile Private Limited ("Transferor Company No. 1"); Depose Vintrade Private Limited ("Transferor Company No. 2"), Gladiolus Stock Management Private Limited ("Transferor Company No. 3"); Nextgen Vincom Private Limited ("Transferor Company No. 4"); Sangini Suppliers Private Limited ("Transferor Company No. 5"); Vaishnodevi Vinimay

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Private Limited ("Transferor Company No. 6") relating to the Specified Undertaking, as defined in the Scheme, including those described in the Schedule of Assets herein, be transferred from the said Appointed Date, without further act or deed, to **Deserve Dealtrade Private Limited** and, accordingly, the same shall pursuant to Section 232(4) of the Companies Act, 2013 be transferred to and vest in **Deserve Dealtrade Private Limited** for all the estate and interest of Gladiolus Mercantile Private Limited; Depose Vintrade Private Limited; Gladiolus Stock Management Private Limited; Nextgen Vincom Private Limited; Sangini Suppliers Private Limited; Vaishnodevi Vinimay Private Limited (Transferor Company) therein but subject, nevertheless, to the charges affecting the same, as provided in the Scheme;

- (iii)** All the debts, liabilities, duties and obligations of Gladiolus Mercantile Private Limited; Depose Vintrade Private Limited; Gladiolus Stock Management Private Limited; Nextgen Vincom Private Limited; Sangini Suppliers Private Limited; Vaishnodevi Vinimay Private Limited (Transferor Company) relating to the Specified Undertaking be transferred from the said Appointed Date, without further act or deed, to **Deserve Dealtrade Private Limited** (Transferee Company) and, accordingly, the same shall pursuant to Section 232(4) of the Companies Act, 2013, be transferred to and become the debts, liabilities, duties and obligations of **Deserve Dealtrade Private Limited**;
- (iv)** All the employees of Gladiolus Mercantile Private Limited; Depose Vintrade Private Limited; Gladiolus Stock Management Private Limited; Nextgen Vincom Private Limited; Sangini Suppliers Private Limited; Vaishnodevi Vinimay Private Limited relating to the

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Specified Undertaking shall be engaged by **Deserve Dealtrade Private Limited**, as provided in the Scheme;

- (v) All proceedings and/or suits and/or appeals pending by or against Gladiolus Mercantile Private Limited; Depose Vintrade Private Limited; Gladiolus Stock Management Private Limited; Nextgen Vincom Private Limited; Sangini Suppliers Private Limited; Vaishnodevi Vinimay Private Limited in respect of the Specified Undertaking be continued by or against **Deserve Dealtrade Private Limited**, as provided in the Scheme;

- (vi) **Deserve Dealtrade Private Limited** shall issue and allot to the shareholders of Gladiolus Mercantile Private Limited; Depose Vintrade Private Limited; Gladiolus Stock Management Private Limited; Nextgen Vincom Private Limited; Sangini Suppliers Private Limited; Vaishnodevi Vinimay Private Limited the shares in **Deserve Dealtrade Private Limited** in accordance with Clause-7 of the Scheme;

- (vii) Leave be granted to the Petitioner to file the Schedule of Assets of the Specified Undertaking of the Transferor Company in the form as prescribed in the Schedule to **Form No.CAA-7** of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 within three weeks from the date of the order to be made herein;

- (viii) Gladiolus Mercantile Private Limited; Depose Vintrade Private Limited; Gladiolus Stock Management Private Limited; Nextgen Vincom Private Limited; Sangini Suppliers Private Limited; Vaishnodevi Vinimay Private Limited and **Deserve Dealtrade Private Limited** do each within thirty days of the date of the receipt

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of this order, cause a certified copy to be delivered to the Registrar of Companies for registration.

(ix) Any person interested shall be at liberty to apply to this Tribunal in the above matter for such directions so may be necessary.

8 The Petitioner(s) shall supply legible print out of the Scheme and Schedule of Assets in acceptable form to the Registry and the Registry will append such printout, after verification, to the certified copy of the order.

9 Company Petition (CAA) No. 122/(KB)/2023 is disposed of accordingly.

10 . Urgent certified copy of this order, if applied or, be supplied to the parties, subject to compliance with all requisite formalities.

**D. Arvind
(Member Technical)**

**Bidisha Banerjee
(Member Judicial)**

This order is signed on the 22nd day of July, 2024

Oindrila, K. (LRA)